

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SAIL-SCL KERALA LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	SAIL-SCL KERALA LIMITED
2.	Date of incorporation of corporate debtor	12/12/1969
3.	Authority under which corporate debtor is incorporated / registered	ROC - Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27104KL1969SGC002253
5.	Address of the registered office and principal office (if any) of corporate debtor	Steel Nagar, P.B. No.42, Kolathara, P.O. Kozhikode Kozhikode, Kerala - 673655
6.	Insolvency commencement date in respect of corporate debtor	23/03/2023
7.	Estimated date of closure of insolvency resolution process	19/09/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anish Agarwal Registration No. - IBBI/IPA-001/IPP 01497/2018-2019/12256
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Vista - D, 1101, Godrej United, Whitefield Main Road, Near Phoenix Market City, Hoodi Village, Hobli, Mahadevapura, Bengaluru, Karnataka - 560048  Email Id - ip.cispl@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Vista - D, 1101, Godrej United, Whitefield Main Road, Near Phoenix Market City, Hoodi Village, Hobli, Mahadevapura, Bengaluru, Karnataka - 560048  Email Id - rp.sailsckl@gmail.com
11.	Last date for submission of claims	07/04/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SAIL - SCL Kerala Limited** on 23/03/2023.

The creditors of **SAIL - SCL Kerala Limited** are hereby called upon to submit their claims with proof on or before 07/04/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

S/d

CA Anish Agarwal

Registration No. - **IBBI/IPA-001/IPP 01497/2018-2019/12256**

AFA Certification no. **AA1/12256/02/191023/104616** Valid Up to 19th, October 2023

Date: 25.03.2023

Place : Bengaluru